

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 141/TT/2015

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

Date of Order : 17.02.2017

In the matter of:

Approval of transmission tariff for MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (triple Snowbird) line only under Transmission System for connectivity of MB Power (M.P.) Limited in Western Region for tariff block 2014-19 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Soudamini", Plot No. 2, Sector 29
Gurgaon -122001

.....Petitioner

Vs

1. Madhya Pradesh Power Trading Company Limited,
Shakti Bhawan, Rampur,
Jabalpur-482 008
2. MB Power (Madhya Pradesh) Limited,
Corporate Office, 235, Okhla Industrial Estate,
Phase-III, New Delhi-110 020
3. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 4th Floor,
Andheri (East),
Mumbai-400 052
4. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390 007



5. Electricity Department, Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001
6. Electricity Department,
Administration of Daman and Diu,
Daman-396 210
7. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa-396 230
8. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013
9. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Limited,
3/54, Press Complex, Agra-Bombay Road
Indore-452 008

...Respondents

ORDER

The instant petition has been filed by Power Grid Corporation of India Limited (PGCIL) seeking approval of transmission charges for MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (triple Snowbird) line only under Transmission System for connectivity of MB Power (M.P.) Limited in Western Region (hereinafter referred to as "transmission asset") for tariff block 2014-19 from the date of commercial operation to 31.3.2019 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism. Accordingly, AFC for the 2015-16 and 2016-17 was allowed vide order dated 3.11.2016.



2. PGCIL vide letter dated 30.1.2017 has submitted that tariff was allowed under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the POC charges only up to 31.3.2017 and requested to extend the tariff allowed up to 31.3.2019 in order to continue the billing and inclusion in the POC charges.

3. We have considered the submissions of PGCIL. The determination of final tariff for the instant assets is likely to take some more time. As such, tariff allowed for the instant assets up to 31.3.2017 is extended for the year 2017-18 under proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the POC charges, subject to adjustment as provided under proviso (ia) of Regulation 7(7) of the 2014 Tariff Regulations. The details of transmission tariff claimed and allowed for the instant assets for 2017-18 is as under:-

(₹ in lakh)				
Asset	COD claimed	COD provisionally allowed	AFC claimed	AFC allowed
MB TPS (Anuppur)- Jabalpur Pooling Station 400 kV D/C (triple Snowbird) line	8.8.2014	20.5.2015	6931.92	5545.54

4. M.B. Power (Madhya Pradesh) Limited vide their letter dated 30.1.2017 has requested to list the matter for final hearing as stated in order dated 3.11.2016. The Commission in order dated 8.8.2016 has observed as under:-

“11. Since the order in the main petition is already reserved, the Commission will proceed to pass the order after taking into account the submissions of the petitioner and the applicant in the IA with reference to the interrogatories”

Since the Commission has heard PGCIL and M B Power extensively and reserved the order, no useful purpose will be served to list the petition for further hearing. M B



Power is permitted to make its submissions, if any, within 15 days of the issue of this order.

5. All other terms of order dated 3.11.2016 remains unchanged.

sd/-
(M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

